

**Central Electricity Regulatory Commission  
New Delhi**

**Petition No. 285/TT/2023**

Subject : Petition for determination of transmission tariff for natural inter-State and incidental lines for the 2014-19 tariff period in respect of the Assam Electricity Grid Corporation Limited owned transmission lines/system connecting other States and intervening transmission lines incidental to inter-State transmission of electricity for inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 and its amendments.

Date of Hearing : **20.8.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Petitioner : Assam Electricity Grid Corporation Limited (AEGCL)

Respondents : Power Grid Corporation of India Limited and 6 Others

Parties Present : Shri Debajyoti Das, AEGCL  
Shri Debasish Choudhary, AEGCL  
Shri Dipmoni Nath, AEGCL

**Record of Proceedings**

The Petitioner's representative submitted that in compliance with the direction of the Commission vide Record of Proceedings for the hearing dated 27.6.2024, the Petitioner has filed an affidavit dated 24.7.2024 furnishing the information called for. However, with respect to the furnishing of details of RPC approval for the incidental transmission lines, the tariff of which has been claimed in the present Petition, the representative of the Petitioner submitted that in a joint meeting held on 19.7.2024 among the Respondent Nos. 6 (NERPC), 7 (NERLDC), and the Petitioner was held on 19.7.2024, it was decided that NERLDC will carry out a load-flow study to analyze the same and accordingly certification will be provided in the next RPC meeting which is expected to be held in the month of November, 2024.



2. Considering the submission of the Petitioner's representative, the Commission permitted the Petitioner to furnish the details of RPC approval for the incidental transmission lines as directed by the Commission vide Record of Proceedings for the hearing dated 27.6.2024.

3. The matter shall be listed for the hearing after the submission of the above details.

**By order of the Commission**

sd/-  
**(T. D. Pant)**  
**Joint Chief (Law)**

